

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising Powers of Bar Council under Section 58 of the Advocates Act, 1961)

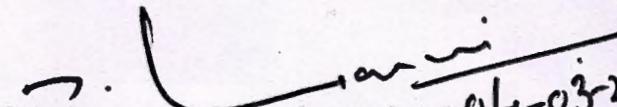
Notification No. 1458

Dated 04/03/2020

Subject: Transfer of Advocate License.

In pursuance of Bar Council of India Resolution No.1-F/2019 (Transfer) dated 28.09.2019, Sh. Sukhdev Singh Chib, Advocate S/O Shri Sandhur Singh Chib R/O H.No.630-B, Ashok Nagar, Satwari, Jammu, upon transfer of his enrolment from Bar Council of Punjab & Haryana is brought on the roll of Jammu and Kashmir Bar Council.

By Order.

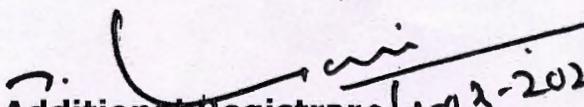

(Mohammad Yasin Beigh) 04-03-2020
Additional Registrar

No. 38 837-44/L.P

Dated 04/03/2020 4/3/20

Copy forwarded to the:-

1. Principal District & Sessions Judge, Jammu.
2. Secretary Bar Council of India, New Delhi for information and necessary action.
3. Secretary Bar Council of Punjab & Haryana, Chandigarh. This is in reference to your Ref. No.1051/2019 dated 30.11.2019 for information.
- ✓ 4. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
6. President, Bar Association, High Court of J&K, Jammu/Srinagar.
7. Sh. Sukhdev Singh Chib, Advocate S/O Shri Sandhur Singh Chib R/O H.No.630-B, Ashok Nagar, Satwari, Jammu-180003.


Additional Registrar 04-03-2020
4/3/20